IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI

E/00521/2008

[Arising out of Order-in-Appeal No.04/2008, dated 28.08.2008 passed by the Commissioner of Customs & Central Excise (Appeals), Tiruchirapalli]

M/s. PHARM PRODUCTS PVT. LTD. APPELLANT

Versus

COMMISSIONER OF CENTRAL EXCISE, TIRUCHIRAPALLI RESPONDENT

Appearance:

For the Appellant	Shri S.R. Sankareeshwaran, Adv.
For the Respondent	Shri K.P. Muralidharan, AC (AR)

CORAM:

Hon'ble Shri D.N. Panda, Judicial Member
Hon'be Shri Madhu Mohan Damodhar, Technical Member

Date of hearing/decision **16-03-2017**

FINAL ORDER NO. 40524/2017

Per D.N. Panda:

The appellant says that the matter may be sent back for application of CAS-4 guide line to value physician's samples cleared.

2. Considering the above proposal fair, appellant shall provide the computation sheet to the Adjudicating Authority for his examination. If he is satisfied, he shall assess the goods under section 4 of the Central Excise Act, 1944.

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3. Appellant is entitled to reasonable opportunity of hearing and a reasoned and speaking order shall be passed recording defence plea and evidence.

4. With the above direction Appeal remanded to adjudicating authority.

(Dictated and pronounced in open court)

23/03/2017

22/3/2017

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

(D.N. PANDA)
JUDICIAL MEMBER

ksr

Customs, Excise & Service Tax Appellate Tribunal

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अपील अधिकरण/(CESTAT)
चेन्नै/Chennai